

(b) category-wise total number of posts required to be created as per the reservation-roster and the number of posts created during the last two years indicating the total number of posts out of them lying vacant so far;

(c) the time by which these vacant posts are likely to be filled; and

(d) the concrete measures taken by the Government to fully implement the reservation policy for the other backward classes in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) The recruitments made by the Central Government for services and posts under the Government of India are not made Statewise and Union Territory wise. As regards services under State Government and Union Territory, they are under the control of the respective State Government and Union Territory Administrations. The information in this regard is, there fore, not centrally maintained.

(b) and (c). As and when vacancies arise in the various Ministries/Departments/Offices, the reservations for SC/ST/OBC are to be worked out with reference to the reservation roster. The filling up of vacancies is an on-going process.

(d) The orders regarding reservation for Other Backward Classes were issued on 8.9.1993 and subsequently detailed instructions were issued for the implementation of reservation orders as per details given below :-

- (1) A list of castes/communities to whom the orders of reservation are applicable was notified.
- (2) The persons/sections (creamy layer) to whom the reservation shall not apply were specified.
- (3) A model format of an application form for claiming the benefit of reservation was prepared and sent to the State Governments.
- (4) The authorities competent to issue certificate in respect of OBC status as well as their not belonging to the creamy layer were specified.
- (5) A model format of the certificate to be issued by the above authorities and to be produced by OBCs was evolved in consultation with UPSC and SSC and circulated to all Ministries/Departments/Chief Secretaries of States and UTs.
- (6) The Chief Secretaries of the State Governments were requested to issue necessary instructions to their District Authorities for providing the certificates required by the OBCs.

(7) The existing 40 point roster for recruitment on an All India basis by open competition as revised to a 200 point roster to enable the appointment authorities to work out the quantum of reservation for SC/ST/OBCs.

(8) The existing 40 point roster for recruitment on All India basis otherwise than by open competition was revised to a 120 point roster to provide reservation for SC/ST/OBC.

(9) The existing 100 point roster for local recruitment was revised to provide reservation for SC/ST/OBC.

(10) Orders were issued providing that the vacancies reserved for OBCs should not be dereserved, but are to be carried forward for 3 years.

(11) Relaxed standards as in the case of SC/ST was provided to OBCs in written examination and interview.

(12) The reservation for OBCs was extended to statutory and autonomous bodies under the Central Government. and

(13) Relaxation of age upto 3 years was provided to OBC candidates.

[English]

#### Acquisition of Land

6971. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the PRIME MINISTER be pleased to state :

(a) the criteria adopted by the DGBR to acquire the land for the Dett/Station at different places;

(b) the total area acquired by DGBR at Dett-Retura, District Chamoli in U.P.;

(c) whether after acquiring the land for the purpose, the DGBR has yet not paid any compensation to the farmers for the last 30 years; and

(d) if so, the action being taken to pay the dues to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Border Roads Organisation acquires land required for the construction of roads/bridges etc., in accordance with the provisions of Land Acquisition Act, 1894. Criteria adopted for acquisition/occupation of land by BRO is "as on required basis". The land is taken on hire basis or acquired on permanent basis, as per requirements. All the proceedings are progressed under the provisions of law through Revenue authorities.

(b) to (d). The village Retura is located on the Rishikesh-Joshimath road in District Chamoli in U.P. This road alongwith assets such as camping sites, gang huts etc. was handed over by U.P. P.W.D. to Border Roads Organisation in 1983. An amount of Rs. 4,370/- was paid as compensation to three land owners for

0.23 acres of land. No case of payment of compensation is pending for the last 30 years with DGBR Headquarters.

#### Legal Aid Scheme

6972. SHRI HARISINH CHAVDA :  
SHRI KUNJEE LAL :

Will the PRIME MINISTER be pleased to state :

(a) the total amount allocated to State Legal Aid and Advisory Boards for providing full legal assistance to poor people in Rajasthan and Gujarat during the last three years, year-wise;

(b) the particulars of the social action groups to whom legal assistance provided;

(c) the amount utilised by them, year-wise;

(d) the reasons for not utilising the funds allocated for this purpose; and

(e) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The Rajasthan State Legal Aid Board has not taken any grant during the financial years 1992-93, 1993-94 and 1994-95.

The grants-in-aid provided to the Gujarat State Legal Aid and Advice Board were Rs. 1,05,136/- during 1992-93 and Rs. 1,00,000/- during 1993-94 and Rs. 1,00,000/- during 1994-95.

(b) and (c). The Social Action Groups which were provided financial assistance and the amounts utilised by them in the States of Rajasthan and Gujarat are as under:-

(In rupees)

Name of Social Action Group	1992-93		1993-94		1994-95	
	Amount Sanctioned	Amount Utilised	Amount Sanctioned	Amount Utilised	Amount Sanctioned	Amount Utilised
(1) Victoria Montessory School Shiksha Samity, Jaipur (Rajasthan)	-	-	10,000	10,000	-	-
(2) Nari Chetna Samity, Jaipur (Rajasthan)	-	-	5,000	5,000	10,000	Accounts yet to be rendered
(3) Ayushi, Jaipur (Rajasthan)	-	-	-	-	5,000	do
(4) Self-Employed Women Association, Ahmedabad (Gujarat).	40,000	Accounts yet to be rendered.	-	-	-	-

(d) Question does not arise.

(e) The proposals for grants from Social Action Groups for implementation of Legal Aid Programmes are considered only after the accounts of the earlior grants are settled.

[Translation]

#### Acquisition of Land

6973. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) the details of the land acquired by the Ministry of Defence during the last three years, State-wise;

(b) whether the Government have been able to achieve those targets for which the land was acquired. and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The State-wise details of land acquired during the last three years are indicated in the Statement attached.

(b) and (c). Lands were acquired by the Ministry of Defence, to serve both short and long term defence